STATEMENT I .

Interest-wise classification of foreign loans received (in terms of agreements signed) during 1965-66, 1966-67 and 1967-68

1	201-00			
		(US \$ Million)		
	1965-66	1966-67	1967-68	
Total amounts received .	905	1,502	523	
Total percentage	100%	100%	100%	
Of which—				
I. Loans carrying 0 to 3% rate of interest—				
(i) Amount	532	1,243	424	
(ii) Per cent of Total .	59%	83%	81%	
II. Loans with more than 3 per cent but up to 5% rate of interest—				
(i) Amount	8	50	••	
(ii) Per cent of Total .	1%	3%	••	
III. Loans with more than 5 per cent rate of interest—				
(i) Amount	365	209	99	
(ii) Per cent of Total .	40%	14%	19%	

STATEMENT II

Maturity-wise classification of foreign loans received (in terms of agreements signed) during 1965-66, 1966-67 and 1967-68

(US \$ Million)

	1965-66 1	966-67 1	967-68
Total amount received .	905	1,502	523
Total percentage	100%	100%	100%
Of which-			
I. Loans for 0 to 10 years—			
(i) Amount	29	16	5
(ii) Per cent of Total .	3%	1%	1%

1965-66	19 66 6 7	1967-68
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to Questions

272	654	106
30%	43%	20%
••	9	11
	1%	2%
	١,	~*
604	823	401
67%	55%	77%
	30%	30% 43% 9 1% 604 823

SUPPLY OF CRUDE OIL AND GAS TO THE ASSAM OIL COMPANY

*552. SHRI G. BARBORA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

- (a) whether it is a fact that crude oil and gas produced in Assam is supplied to the Assam Oil Company Refinery at a more concessional price than at which these are supplied to the public sector refineries and the fertilizer plants; and
- (b) what is the amount of extra profit made by the Assam Oil Company because of these concessions and when such concessions are likely to be stopped?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) Oil India Ltd. sells crude to the Public Sector refineries ar Gauhati and Barauni and to Assam Oil Company at the same price in terms of Clause 9 of the Second Supplemental Agreement. In addition to this, a small quantity of crude oil is supplied by Oil India Ltd. to Assam Oil Company at a concessional price under Clause 20 of the Promotion Agreement. For normal supplies of gas, both Assam Oil Company and Fertilizer Corporation of India will be charged the same price. But a small quantity of gas is supplied to Assam Oil Company by Oil India under

Clause 20 of the Promotion Agreement at a lower price.

Written Answers

(b) The value of the concession under Clause 20 of the agreement is likely to be of the order Rs. 50 lakhs per annum when the production of oil by Oil India Ltd. is 3 million tonnes per annum. The concession is for a period of 20 years from 18th February, 1959.

ZONES FOR SUPPLY OF PETROLEUM PRODUCTS

- *553. RAJA SHANKAR PRATAP SINGH: Will the Minister of PETRO-LEUM AND CHEMICALS be pleased to state:
- (a) whether under the present distribution arrangements for petroleum products in the country, any Zones for the supply of Kerosene oil, light diesel oil, petrol and high speed diesel oil have been created; and
- (b) if so, the number and details of the Zones created?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) Yes, Sir.

(b) A statement giving the number of Zones and stations in each Zone is placed on the Table of the House. [See Appendix LXV, Annexure No. 93.]

ENTERTAINMENT TAX RELEASED BY THE STATES

- *554. SHRI GANESHI LAL CHAUDHARY: Will the Minister of FINANCE be pleased to state:
- (a) the names of the States which are realising Entertainment Tax on cultural and sports programmes; and
- (b) whether it is a fact that the Uttar Pradesh Government have recently withdrawn this tax?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) All the States except Madras and Mysore levy Entertainment Tax on cultural and sports programmes. However, exemption is generally granted in respect of performances whose proceeds are devoted to philanthropic relegious, charitable or educational purposes, depending upon the merits of individual cases.

(b) The Government of Uttar Pradesh have recently taken a decision to withdraw Entertainment Tax, for a period of one year in the first instance, on certain categories of sports and cultural programmes.

to Questions

RESERVATION OF POSTS FOR SCHEDULED CASTES IN D.D.A.

- *555. SHRI B. D. KHOBARA-GADE: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:
- (a) whether it is a fact that there is no provision for the reservation of posts for persons belonging to the Scheduled Castes in the Delhi Development Authority;
- (b) if so, what is the percentage of Scheduled Castes in Class I, II, III and IV services in Delhi Development Authority at present; and
- (c) what steps are being taken to ensure adequate representation of Scheduled Castes in Delhi Development Authority in future?

THE MINISTER OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI SATYA NARAYAN SINHA): (a) The Regulations of the Delhi Development Authority governing conditions of service etc. do not provide for any reservation for Scheduled Castes.

(b) The position in respect of direct recruitment is as under

Class No.		Total number of employees	Number of Scheduled Castes
Class III	•	428	65
Class IV		282	61

(c) The question of reservation of posts for Scheduled Castes is under consideration of the Delhi Development Authority.

ORAL CONTRACEPTIVES FROM HERBS IN ASSAM

- *556. SHRI BABUBHAI M. CHINAI: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:
- (a) whether the Regional Research Laboratory at Jorhat, has developed oral contraceptives from herbs in Assam; and